

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208- CP 102 of 2018  
ITEM No.209- Comp.Appl/18(AHM)2022

**Proceedings under Section 167, 252 of Co.Act, 2013 r.w Rule 11 & 15 NCLT Rules, 2016**

**IN THE MATTER OF:**

Vinubhai Chimanlal Mehta & Ors  
V/s  
ROC, Gujarat & Anr

.....Applicant

.....Respondent

**Order delivered on: 18/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr. Rajiv Chawla  
For the Respondent : Ms. Vipal Solanki, a.w Ms. Rupa Sutar, Dy. RoC

**ORDER**

**CP 102 of 2018 & Comp.Appl/18(AHM)2022**

Learned counsel for the applicant, appears and seeks adjournment.

Learned RoC Ms. Vipal Solanki appeared and directed to file an additional report before the next date of hearing.

Re-list for further consideration 08.08.2024

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**